SCHEDULE -I - FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEE CEE COAL CARRIERS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**DEE CEE COAL CARRIERS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	02/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U10101DL2008PTC177579
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office**: S-193, Pandav Nagar, East Delhi, New Delhi, India, 110092
6.	Insolvency commencement date in respect of corporate debtor	21.11.2025 (CIRP order received through mail on 25.11.2025)
7.	Estimated date of closure of insolvency resolution process	20.05.2026 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satya Prakash Gupta IBBI/IPA-001/IP-P00737/2017-2018/11234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** KBDS & Co. 808, Eros Apartment, 56 Nehru Place, New Delhi, National Capital Territory of Delhi ,110019 **Email:** spgfinance@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: cirpdccoal@gmail.com
11.	Last date for submission of claims	09.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court V) has ordered the commencement of corporate insolvency resolution process of DEE CEE Coal Carriers Private Limited on 21.11.2025 (order received through mail on 25.11.2025).

The creditors of DEE CEE Coal Carriers Private Limited, are hereby called upon to submit their claims with proof on or before 09.12.2025 to interim resolution professional at address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SATYA PRAKASH GUPTA * IBBI/IPA-001/IP-P00737/2017-2018/11234 * INSOLVENCY PROFESSIONAL

Satya Prakash Gupta
Interim Resolution Professional
M/s. DEE CEE Coal Carriers Private Limited
IBBI/IPA-001/IP-P00737/2017-18/11234
AFA Valid Upto: 31.12.2025

Date: 27.11.2025
Place: New Delhi

IDBI BANK

IDBI BANK LTD., SIRI FORT BRANCH NEW DELHI.

NOTICE FOR BREAK OPEN OF LOCKERS

This is to inform you that the locker holders of our **Sirifort Branch** relating to the following locker accounts have failed and neglected to pay the prescribed locker rent for a long time in spite of our various notices and demands made to them. As per the terms and conditions agreed to by the locker holder, the bank will be at liberty to break open the said lockers in the event of non-payment of rent. Accordingly, it is proposed to break open the said locker on **16/01/2026** by serving the formalities and the respective locker holders are advised to approach the branch before the due date and settle the dues to avoid action. The charges for break open would be borne by the renters and the bank reserves the right to take legal action for recovery of the same along with rent arrears/ other charges etc..

Sr. No.	Locker No.	Due From	Name & Address
1	G5-57	08.04.2021	**Sr. Anil Kumar Vaish** B-88 GULMOHAR Park New Delhi-110049

Date: 22.11.2025
Place: New Delhi

Sd/-, Authorised Officer,
IDBI Bank Ltd., Siri Fort Branch, New Delhi

केनरा बैंक Canara Bank

सिंडिकेट Syndicate

ARM Branch (DP- 6290)
Plot No-2, Ground Floor, Namaste Chowk,
Near Hotel Deventure, Karnal, Haryana 132001.

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **15.09.2025** calling upon the Borrower **M/S R S Trader** through its Proprietor **Sh. Anshuman Sharma S/o Sh Sanjeev Sharma** & Guarantor **Sh Jagdev Singh S/o Lt Sh Labh SIngh** to repay the amount mentioned in the notice, being **Rs. 1,49,39,714.99/-** (One **Crore Forty Nine Lakhs Thirty-Nine Thousand Seven Hundred Fourteen and Ninety Nine Paisa Only)** together with interest chargeable and pendentlite, incidental expenses, cost, charges etc. within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantors/Mortgagor and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **25th day of November of the year 2025.**

The Borrower(s)/Co-Borrower (s)/ Mortgagor(s)/ Guarantor(s)/legal heirs of deceased in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 1,49,39,714.99/- (One Crore Forty Nine Lakhs Thirty-Nine Thousand Seven Hundred Fourteen and Ninety Nine Paisa Only)** and interest thereon at the contractual rate of interest till the date of payment & expenses thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Properties

All the part and parcel of Commercial Showroom No.11 situated in Metro Town, Vill-Pir Muchhalla within MC Zirakpur, SAS Nagar, Mohali measuring 3 Biswas 6 ½ Biswasi i.e 15' X 100' = 166.00 Sq Yds comprised under Hadbast No 53,Khewat /Khatoni No 2/2,Khasra No 195 (4-1) total measuring 4 Bighas 1 Biswas out of which a share of 66 ½ /1620 i.e 3 biswas 6 ½ biswasis is owned by Jagdev Singh S/o Lt Sh Labh Singh regd vide transfer deed no 7494 dated 15.03.2017.

Date: 25.11.2025 **Place: Pir Muchhalla, Zirakpur** **Authorized Officer, Canara Bank**

SCHEDULE -I - FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEE CEE COAL CARRIERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	DEE CEE COAL CARRIERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No Limited Liability Identification No. of corporate debtor	U10101DL2008PTC177579
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: S-193, Pandav Nagar, East Delhi, New Delhi, India, 110092
6.	Insolvency commencement date in respect of corporate debtor	21.11.2025 (CIRP order received through mail on 25.11.2025)
7.	Estimated date of closure of insolvency resolution process	20.05.2026 (180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Satya Prakash Gupta IBBI/IPA-001/IP-P00737/2017-2018/11234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: KBDS & Co. 808, Eros Apartment, 56 Nehru Place, New Delhi, National Capital Territory of Delhi ,110019 Email: spgfinance@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 Email: cirpdccoal@gmail.com
11.	Last date for submission of claims	09.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class	Not Applicable as per information available with IRP
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court V) has ordered the commencement of corporate insolvency resolution process of **DEE CEE Coal Carriers Private Limited on 21.11.2025 (order received through mail on 25.11.2025).**

The creditors of DEE CEE Coal Carriers Private Limited, are hereby called upon to submit their claims with proof on or before 09.12.2025 to interim resolution professional at address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Satya Prakash Gupta
Interim Resolution Professional
M/s. DEE CEE Coal Carriers Private Limited
IBBI/IPA-001/IP-P00737/2017-18/11234
AFA Valid Upto: 31.12.2025

Date: 27.11.2025
Place: New Delhi

यूनियन बैंक ऑफ इंडिया Union Bank of India

A Government of India Undertaking

Branch Office : Model Town Rohtak, Branch Code: 574597
Address: Delhi Road, Near Power House Chowk Rohtak, Haryana - 124001

NOTICE U/S 13(4) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

POSSESSION NOTICE

WHEREAS; The undersigned being the Authorized officer of **Union Bank of India, Model Town Rohtak Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **21/07/2025** calling upon the borrowers/ Co-obligant/Co-applicant/Guarantor:- **1. Borrower M/s Mukesh Suttring Store Represent through its Proprietor Mr. Ashok Kumar H.No. 649/34, Constructed on Plot No. 04, Hari Singh Colony Rohtak Haryana (Registration No. PSA/REG/RTK/LI-rtk-1/0131577) Email: ashokburman402@gmail.com Contact no: 9255122727. 2. Mr. Ashok Kumar S/o Late Sh. Sant Lal (Proprietor) H.No. 649/34, Constructed on Plot No. 04, Hari Singh Colony Rohtak Haryana (Email: ashokburman402@gmail.com Contact no: 9255122727) (Aadhaar- 2791-1323-8705 Pan-DJEPK8199C)** to repay the amount mentioned in the notice being of **Rs.7,34,695.09/- (Rupees Seven lacs thirty four thousand six hundred ninety five and nine paisa only)** along with contractual rate of interest thereon within 60 days from the date of the said notices.

The borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers/Guarantors and the public in general that the undersigned has taken possession of the secured property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on **25/11/2025.**

The borrowers/guarantors in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charges of Union Bank of India, Model Town Rohtak Branch for an amount and interest of **Rs.7,34,695.09/- (Rupees Seven lacs thirty four thousand six hundred ninety five and nine paisa only)** and interest thereon.

The borrowers/guarantors attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of the Secured Properties

Commercial cum Residential Property Situated at 649/34, Constructed on Plot 04, Hari Singh Colony, Measuring 80 Sq yards, Rohtak Haryana 124001 belonging to Mr. Ashok Kumar S/o Late Sh. Sant Lal bounded by East : Gali 10" wide, West : Plot No.-4 Min, North : Plot No. 04 Min, Property of Indrawati South : Gali

Date: 25.11.2025 **Place: Rohtak** **Authorized Officer, Union Bank of India**

SBFC

SBFC Finance Limited

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from **SBFC Finance Limited.** We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of SBFC Finance Limited. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Sl. No.	Name Of The Borrower / Address & Name of Trust	Date of Notice & NPA	Loan and outstanding amount	Property Address Of Secured Assets
1	**1. MR.VIJAY KUMAR 2. TARSEM 3. RAJ RANI 4. MANISH** having address at Khanpur 190, Ambala – 133102 Also having address at All that the piece & parcel of Property situated at Khevat No. 417 Khevat No. 177 Khatoni No. 215, Khasara No. 31//5/4 (0-18), 6 (8-0), 7 (7-17), 8 (4-4), 14 (7-8), 15 (8-0), 16(6-16), 17/1 (4-18), 32//11/1(4-0), 20(5-4) Kite 10 Tadadi 57 Kanal 05 Marla's 13/10341 Part Bakadar 00-01 Marle 4 Sarsai and Khevat No.178 Khatoni No. 216 Khasara No. 20/12 (8-0), 13(8-0), 14/1(1-9), 18(8-0), 19(8-0), 23 (8-0), 31/3(8-0), 4(8-0), Kite 8 RaqubaTadadi 57 Kanal 09 Marla's 3/1149 Part Bkasar 00-03 Marle Total Raquba 4 Marle 4 Sarsai , as per Jamabandi year 2018 – 2019 , Vaka Mauja Khanpur Brahmana , Hadbast No.33, Sub Tehsil Shahzadpur , Tehsil Naraingarh , Distt. Ambala – 134201.	**Notice Date: 3rd November 2025** **NPA date : 5th November 2025**	**Loan Account Number4021060000343540(PR01389330) Loan Amountof Rs.1735306/-** (Rupees Seventeen Lacs Thirty Five Thousand Three Hundred and Six Only) **Total Outstanding amount: Rs.2032111/-** (Rupees Twenty Lacs Thirty two Thousand One Hundred And Eleven Only) **as on 03rd November, 2025,**	All that the piece & parcel of Property situated at Khevat No. 417 Khevat No. 177 Khatoni No. 215, Khasara No. 31//5/4 (0-18), 6 (8-0), 7 (7-17), 8 (4-4), 14(7-8), 15 (8-0), 16(6-16), 17/1 (4-18), 32//11/1(4-0), 20(5-4) Kite 10 Tadadi 57 Kanal 05 Marla's 13/10341 Part Bakadar 00-01 Marle 4 Sarsai and Khevat No.178 Khatoni No. 216 Khasara No. 20/12 (8-0), 13(8-0), 14/1(1-9), 18(8-0), 19(8-0), 23(8-0), 31/3(8-0), 4(8-0), Kite 8 RaqubaTadadi 57 Kanal 09 Marla's 3/1149 Part Bkasar 00-03 Marle Total Raquba 4 Marle 4 Sarsai, as per Jamabandi year 2018 – 2019 , Vaka Mauja Khanpur Brahmana , Hadbast No.33, Sub Tehsil Shahzadpur , Tehsil Naraingarh , Distt. Ambala – 134201. **Bounded by:** East: Bhuja 27'6" and House Janak, West: Bhuja 25'4" an Tarsem, North: Bhuja 46 feet and House Bachna Ram, South: Bhuja 45'4" and Road,
2	**1. MR. RAMNIWAS R 2. MUKESH M 3. VIRENDER V 4. REKHA R** having address at Property situated at Khewat No. 95 min, MU No. 70, Killa No. 4, Waka Village Devban, Nearby Govt. Boys School, Tehsil & District Kaithal, Haryana-136 027.	**Notice Date: 3rd November 2025** **NPA date : 2nd September 2024**	**Loan Account Number4021060000281170 (PR01298608) Loan Amount of Rs.1555578/-** (Rupees Fifteen Lac Fifty FiveThousand Five Hundred Seventy Eight Only) **Total Outstanding amount of Rs. 2037299/-** (Rupees Twenty Lacs Thirty Seven Thousand Two Hundred Ninety Nine Only) **as on 03rd November, 2025**	All that the piece & parcel of Property/ Land Measuring 11.27 Marlas i.e. (341 Sq. Yards) representing 11.27/144 share out of total land measuring 7 kanal 4 Marlas Comprised in Khewat No. 95 min, Muruba No.70, Kila No.4, Kitta 1 is situated at Vill. Deoban, Tehsil & District Kaithal, Haryana-136027. **Bounded by:** East: Gali, West: Property of Sushil, North : Plot of Hawa Singh, South : Property of Salinder.
3	**1. MR. ASHOK KUMAR 2.SANDEEP 3. RAM SWAROOP 4. KESHER K 5. MANJU M** having address at Dhani Mohabatpur (175) Hisar, Near bus stand, Hissar Haryana 125052 Having address atKhewat no. 8, Tadadi 303/7, Kanalkita 4098, Khata 37/415895, 2 kanal 13 marla waka, Maujamohabatpur, Teh-Adampur, Dist-Hisar 125052	**Notice Date: 14th November 2025** **NPA date : 31st October 2025**	**Loan Account Number4021060000267440 (PR01279901). Loan Amount of Rs.2050160/-** (Rupees Twenty Lakh FiftyThousand One Hundred Sixty Only) **Total Outstanding amount of Rs.2096872/-** (Rupees Twenty Lakh Ninety Six Thousand Eight HundredSeventy Two Only) **as on 11th November 2025**	All that the piece & parcel of Khewat no. 8, Tadadi 303/7, Kanal kita 4098, Khata 37/415895, 2 kanal 13 marla waka, Maujamohabatpur, Teh-Adampur, Dist-Hisar 125052. **And bounded by:** East:- Agricultural land of Ramkumar, West:- Other Plot, North:- Rasta Kaccha, South: Property of Ramkumar.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder.

Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 27th November 2025 **Sd/- Authorized Officer**
Place: HARYANA **SBFC Finance Limited**

CAN FIN HOMES LTD.

SCO 87, 1ST FLOOR SEC 47 D, CHANDIGARH, 160047. Mob: 7625079132,
EMAIL ID: CHANDIGARH@CANFINHOMES.COM, TELEPHONE NO 0172-2632925, CIN: L85110KA1987PLC008699

APPENDIX- IV-A [See proviso to Rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of **Can Fin Homes Ltd., Chandigarh Branch,** will be sold by holding e-auction on **"As is where is", "As is what is",** and **"Whatever there is"** on **01/01/2026,** for recovery of amount mentioned hereinafter due to Can Fin Homes Ltd. from respective Borrowers and Guarantors as on the respective dates, together with further interest and other charges thereon.

S. No.	Name of the Borrowers and Guarantors	Liabilities as on date	Reserve Price	Earnest Money Deposit	Type of Possession	Description of the property
1.	MRS. RAJNI (Borrower)& MR. RAVINDER (Co-Borrowers)	Rs.13,67,612/- (Rupees Thirteen Lakh Sixty Seven Thousand Six Hundred Twelve Only) as on 26/11/2025	Rs. 10,25,000/- (Rupees Ten Lakh Twenty Five Thousand Only)	Rs.1,02,500/- (Rupees One Lakh Two Thousand Five Hundred Only)	Physical	PLOT NO 64, MEASURING 60 SQ YARDS, KHASRA NO. 975/2 (3-15) AND 1532/978 (4-16), KHATA NO. 249/253, GOLD CITY, RANDHAWA ROAD, VILLAGE KHANPUR, KHARAR, S.A.S. NAGAR, MOHALI, PUNJAB – 140307 Boundaries: North – Plot No 35, South - Road East – Plot No 59, West - Plot No 61 **Encumbrances : Nil**
2.	MR. JASWANT PAL (Borrower) AND MRS. POOJA PAL (Co-Borrower)	RS. 31,35,267/- (Rupees Thirty One Lakh Thirty Five Thousand Two Hundred Sixty Seven Only) as on 26/11/2025	Rs. 17,85,000/- (Rupees One Lakh Seventy Eight Thousand Five Hundred Only)	Rs. 1,78,500/- (Rupees One Lakh Seventy Eight Thousand Five Hundred Only)	Physical	Plot No. 45-B, measuring 105 sq. yards comprised in khata no. 472/482, Khasra No. 14//16/2(4-8), 17/2(2-8), 25(1-15), 15//11/2(0-0) Kitte 4, 8 Kanal 11 marla its 105/5130 share i.e. 3.5 marla, Aman City, Block-B, Tehsil Kharar, Dist S.A.S Nagar, Mohali, Punjabi – 140301 Boundaries: North – Open Plot, South - Road, East – Road, West – Plot No 44-B, **Encumbrances : Nil**
3.	MR. BHAREGU NATH GIRI (Borrower) AND MRS. UMRAVATI DEVI (Co-Borrower)	RS. 11,49,050/- (Rupees Eleven Lakhs Forty Nine Thousand Fifty Only) as on 26/11/2025	Rs. 10,20,000/- (Rupees Ten Lakh Twenty Thousand Only)	Rs. 1,02,000/- (Rupees One Lakh Two Thousand only)	Physical	Plot no 52, UID B01500521-52 measuring 100 sq yards bearing Khata No. 141/144 comprised under Khasra No. 322(3-1), 324/2(3-18), 1121/321(5-10), 1122/323(2-8), 1126/328/2(0-7), Kitte 5, land measuring 15 Bigha 4 Biswa its 2/304 share i.e. 2 Biswa situated at Badala Niya Shehar, Dream Homes, Tehsil- Kharar, distt SAS Nagar Mohali, Punjab-140301 Bounndaries: North – Plot No 53, South – Open Space, East – Road, West – Plot No 73, **Encumbrances: Nil**
4.	MRS. SIMRANJEET KAUR (Borrower) AND MR. GOBIND SINGH(Co-Borrower)	RS. 13,51,760/- (Rupees Thirteen Lakh Fifty One Thousand Seven Hundred Sixty Rupee Only) as on 26/11/2025	Rs. 22,00,000/- (Rupees Two Lakh Twenty Thousand Only)	Rs. 2,20,000 /- (Rupees Two Lakh Twenty Thousand Only)	Physical	Flat No 1412/19, 1st Floor, LIG Category, Phase XI, Mohali, Distt. S.A.S. Nagar, Punjab- 160062 (Measuring 295 Sq Ft.) Boundaries: North – Common Area South – Flat No 1412/20 East – Common Area/ Entrance West – Common Area **Encumbrances : Nil**

For detailed terms and conditions of the sale, provided in the official website of Can Fin Homes Ltd., **(www.canfinhomes.com)** please refer to the following link **https://www.canfinhomes.com/SearchAuction.aspx** Link for participating in e-auction **: www.bankeauctionwizard.com**

DATE: 26.11.2025, PLACE: Chandigarh **Sd/- AUTHORISED OFFICER, CAN FIN HOMES LTD.**

punjab national bank

... the name you can BANK upon!

ARMB, BATHINDA, 1st FLOOR
PLOT NO. 445, MODEL TOWN, PHASE-3,
NEAR DADI POTI PARK, BATHINDA

E-AUCTION SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No. / Sr. of IP / Branch Name	Account Name / Proprietor/Director/Partner/ Guarantor/Karta/Mortgagor/Legal Heirs	Description of Property/ies	Date of Notice u/s 13(2) / Demand Amount / Possession Date u/s 13(4)		Reserve Price / Earnest Money Deposit / Bid Increase Amount	Sale Notice Issued date / Type of Possession	Date & Time of E-Auction
1. 2025/097 FAZILKA MAIN (017400)	**1. M/s S.K. AGROS (Borrower)** C/o Village Jorki Kankarwali, Malout Road, Fazilka Punjab-152123. **2. Sh. Amit Kalra** S/o Sh. Onkar Nath **(Partners/Guarantor/Mortgager),** R/o H. No. 1757, Ward No.10, Juneja Street, Fazilka Punjab (152123). **Also at : Sh. Amit Kalra** S/o Sh. Onkar Nath, C/o H. No. 3731, Street No. 10, Samrala Road, Ludhiana (Punjab) 141008. **3. Sh. Arish Kalra** S/o Sh. Sandeep Kalra **(Partners/Guarantor/Mortgager),** C/o Mahavir Cotton Factory, Near Jassi Hospital, Bikaneri Road, Fazlika Punjab (152123). **Also At : Sh. Arish Kalra** S/o Sh. Sandeep Kalra, R/o H. No. 64-B, Civil Line, Phase 2nd, Fazlika Punjab (152123).**4. Sh. Suman Kalra** S/o Sh. Lekhraj Karla **(Partners/Guarantor/Mortgager),** C/o Lekhraj Kalra & Sons, Shop No. 31, New Grain Market, Fazilka Punjab (152123). **Also at : Sh. Suman Kalra** S/o Sh. Lekhraj Karla, R/o H. No. 1200, Ward No:10, Juneja Street, Fazilka Punjab (152123). **5. Smt. Sabina Kalra** W/o Sh. Sandeep Kumar **(Guarantor/Mortgager)**, Mahaveer Cotton Factory Near Jassi Hospital, Bikaneri Road, Fazilka Punjab-152123. **Also at : Smt. Sabina Kalra** W/o Sh. Sandeep Kumar, R/o House No.1757 Juneja Street, Malkana Mohalla, Fazilka Punjab-152123. **6.Sh. Onkar Nath** S/o Avinashi Lal **(/Guarantor/Mortgager),** House No. 1757 Juneja Street, Malkana Mohalla, Fazilka Punjab-152123 **Also at : Sh. Onkar Nath** S/o Avinashi Lal, C/o Mahaveer Cotton Factory Near Jassi Hospital, Bikaneri Road, Fazilka Punjab-152123. **7.Smt. Meenu Rani** W/o Raman Kumar **(Guarantor/Mortgager),** Mahaveer Cotton Factory Near Jassi Hospital Bikaneri Road, Fazilka Punjab-152123.	**LOT : 1.** All that part and parcel the property Land and Building measuring 940 Marla (As per Physical measurement 910 Marla) **-(i)** Measuring 36 Kanal 2 Marla A) Measuring 16 Kanal i.e 320/9643 share of total land measuring 482 Kanal 3 Marla Compnised in Khewat No 260 Khatoni No 348 to 349/3 jamabandi for the year of 2015-16. In the name of Mrs. Sabina alias Seema Rani w/o Mr. Sandeep Kumar vide RTD No.2069 Dt. 30.06.2010. B) Measuing 16 Kanal i.e. 320/9643 share of total land measuring 482 Kanal 3 Marla Comprised in Khewat No 260 Kahtoni No 348 to 349/3 Jamabandi for the year 2015-2016 in the name of M/s S.K.Agros vide RTD No.1431 Dt 06.06.2011. C) Measuring 4 Kanal 2 Marla i.e 82/9643 share of total land measuring 482 Kanal 3 Marla Comprised in Khewat No 260 Kahtoni No 348 to 349/3 Jamabandi for the year 2015-2016 in the name of Mrs Sabina alias Seema Rani W/o Mr. Sandeep Kumar vide RTD No.1432 Dt. 06.06.2011**.** **(ii)** Land & Building total Measuring 10 Kanal 18 Marla A) Measuring 8 Kanal 00 Marla i.e 160/9643 share of total land measuring 482 Kanal 3 Marla Comprised in Khewat No 260 Kahtoni No 348 to 349/3, B) Measuring 2 Kanal 18 Marla ie 58/9643 share of total land measuring 482 Kanal 3 Marla Comprised in Khewat No 260 Kahtoni No 348 to 349/3 Jamabandi for the year 2015-2016 in the name of Mr. Suman Kalra S/o Mr. Lekh Raj vide RTD No.1428 Dt 03.09.2015 & RTD No 1918 Dated 18.11.2015 situated Village- Jorki Kankar Wali Road, Commercial unit opposite Kirpa Foods area of Village Jorki Kankar Wali,Tehsil & Distt.- Fazilka (Punjab)**. Bounded as per site:- East:** Agri Land, **West :**Road**, North:** Self Land, **South :** M/s Babbar Agro Industries. **NOTE : Sale Tax department has attached the property/land admeasuring 26 kanal 18 marla of 940 marla vide rapat number 431 dated 21-06-2024 for Rs 1,36,94,639/- and any other not known.**	30.05.2022 / Rs. 16,65,03,261.12 as on 30.04.2022 + Further intt. & expenses / 18.08.2022	LOT : 1	Rs. 2,91,00,000/- / Rs. 29,10,000/- / Rs. 1,00,000/-	20.11.2025 / Physical Possession	17.12.2025 from11:00 AM to 04:00 PM
		LOT : 2. All that part and parcel of Immovable Property at Goushala Road, (Link Road), as per below detail:- **a).** That Smt. Meenu Kalra is the owner of property measuring 4765 Sqft i.e 17 Marla 4,1/2 Sarsai i.e 35/186 share of total land measuring 4 kanal 13 Marla comprised in Khasra No 841(4-13) Khewat No 492 Kahtoni No 678 as per Jamabandi for the year 2018-2019 Situated Village Painchawali dakhli Nehru Nagar Fazilka bearing Wasika No 2439 dated 22.08.2014. **Bound by the Boundaries** East-Wall of Gaushala, **West**-Property of Subhash Chander, **North-**Passage, South- Mandir**.** **b).**That Mr. 1. Onkar Nath S/o Abnashi Lal S/o Rulia Ram 2. Suman Kumar S/o Lekhraj S/o Abnashi Lal Both R/o Juneja street Fazilka are the owner of property measuring 1 Kanal 15 Marla i.e 70/186 share of total land measuring 4 kanal 13 Marla comprised in Khasra No 841(4-13) Khewat No 492 Khatoni No 678 Jamabandi for the year 2018-2019 Situated Village Painchawaii dakhli Nehru Nagar Fazilka, bearing wasika no. 3829 dated 26.12.1986. **Bound by the Boundaries**: **East-** Saw Mill owned by Subhash Chander, **West:** Gaushala, **North-** Passage, **South-** Rice Sheller owned by Satpal Krishan Kumar. **c)**That Sh. Amit Kalra S/o Sh. Onkar Nath S/o Sh Abnashi Lal is the owner of the immovable property/Nohra measuring 2362 ½ Sqft.(0 Kanai 8 Maria 6 ¾ Sarsai) i.e. 78 ¾ /837 share of the total land measuring 4 Kanal 13 Marla comprised in Khasra No.841(4-13) Khewat No:492, Khatoni No:678 as per Jamabandi for the year 2018-2019 Wasika no:1920 dated: 09.10.2020, situated at Penchanwali Dakhli Nehru Nagar(Gaushala Link Road) Fazilka. **Bounded by the boundaries** as under **East:** Land/ Nohra of Amit Kalra, **West:** Gaushala, **North**:Gaushala Link Road, **South:** Balaji Dham Mandir**.** **d)** That Sh. Mukesh Kumar S/o Sh. Onkar Nath S/O Sh. Abnashi Lal R/o Juneja Street, Fazilka is the owner of the immoveable Property/Nohra measuring 2362 ½ Sqft. (0 Kanal 8 Marla 6 ¾ sarsai) i.e. 78 ¾/837 share of total land measuring 4 Kanai 13 Marla comprised in Khasra No:841(4-13) Khewat No:492 Khatoni No: 678, as per Jamabandi for the year 2018-2019, Wasika NO: 1922 dated: 09.10.2020 situated in Penchanwaii Dakhli Nehru Nagar(Gaushala Link Road) Fazilka**. Bounded by the boundaries as under**:- **East-** Nohra Sandeep Kumar Etc. **West:** Nohra Mukesh Kumar, **North:** Gaushala Link Road, **South:** Balaji Dham Mandir. **NOTE : Land in the name of Mr. Amit Kalra and Suman Kumar attached by the order of Deputy commissioner Fazilka vide rapat no. 661 dated 12.07.2024.**	Rs. 3,98,00,000/- / Rs. 39,80,000/- / Rs. 1,00,000/-	LOT : 2		20.11.2025 / Symbolic Possession	30.12.2025 from11:00 AM to 04:00 PM
		Also at : Smt. Meenu Rani W/o Raman Kumar, R/o House No. 1757, Juneja Street, Malkana Mohalla, Fazilka Punjab-152123. **8. Sh. Sandeep Kumar** S/o Bisheshar Nath **(Guarantor/Mortgager),** House No.1757, Juneja Street, Malkana Mohalla, Fazilka Punjab:152123. **Also at : Sh. Sandeep Kumar** S/o Bisheshar Nath, C/o Mahaveer Cotton Factory Near Jassi Hospital, Bikaneri Road, Fazilka Punjab-152123. **9. Sh. Raman Kumar** S/o Lekh Raj **(Guarantor/Mortgager),** House No.1757 Juneja Street, Malkana Mohalla, Fazilka Punjab:152123. **Also at : Sh. Raman Kumar** S/o Lekh Raj, C/o Mahaveer Cotton Factory Near Jassi Hospital, Bikaneri Road, Fazilka Punjab-152123. **10. Sh. Mukesh Kumar** S/o Onkar Nath **(Guarantor/Mortgager)**, House No. 1757 Juneja Street, Malkana Mohalla, Fazilka Punjab-152123. **Also at : Sh. Mukesh Kumar** S/o Onkar Nath, C/o Mahaveer Cotton Factory Near Jassi Hospital, Bikaneri Road, Fazilka Punjab-152123. **11.Smt. Akansha Rani** W/o Suman Kalra(**Guarantor/Mortgager),** House No.1757 Juneja Street, Malkana Mohalla, Fazilka Punjab-152123. **Also at :Smt. Akansha Rani** W/o Suman Kalra, C/o Mahaveer Cotton Factory Near Jassi Hospital, Bikaneri Road, Fazilka Punjab-152123.					
2. 2025/098 Makhu (203810)	**KOMALPREET KAUR** W/o Varinder Singh, Near Railway Station, Railway Road, Makhu-142044. **2. Varinder Singh** S/o Surjeet Singh, Near Railway Station, Railway Road, Makhu-142044. **3. Surjeet Singh** S/o Gurbachan Singh, Near Railway Station, Railway Road, Makhu- 142044.	Commercial Property Measuring 1 Marla 2.25 sarsai (282 Square feet) being 1/16 share of 1 Kanal out of Khasra no 29M//19/2(1- 0) of Jamabandi 2015- 16 Vide Vasika No. 119/1/218 Dated 25.10.2018, Situated at Vinjo Ke, Tehsil Zira, Distt. Ferozepur in the name of Varinder Singh S/o Surjeet Singh, North: Passage, South: Surjit Singh East: Sadhu Singh, West: Manjit Kaur.	21.09.2022 / Rs. 19,23,670.42 as on 21.09.2022+ Further intt. & expenses / 14.10.2025		Rs. 22,50,000/- / Rs. 2,25,000/- / Rs. 10,000/-	20.11.2025 / Physical Possession	30.12.2025 from11:00 AM to 04:00 PM

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

1. The properties are being sold on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".**
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
3. The Sale will be done by the undersigned through e-auction platform provided at the Website refer **https://baanknet.com for Sr. No. 01 for Lot No. 01 on 17.12.2025 from 11:00 AM TO 04:00 PM & for Lot No. 2 on 30.12.2025 and Sr. No. 02 on 30.12.2025 from 11:00 AM TO 04:00 PM .**
4. **The First Bidding Should Start at Amount Higher than Reserve Price.**
5. **All statutory dues/attendant charges/other dues including registration charges, stamp duty, GST, taxes etc. shall have to be borne by the purchaser.**
6. Where the sale price of the property is Rs. 50.00 Lacs and above the Auction purchaser has to remit TDS to Income Tax Department as per sec. 194 IA of income Tax Act. the sale certificate will be issued only receipt of form No. 26QB and Challan for having remitted the TDS Certificate of TDS on form 16B is to be submitted to the bank subsequently.
7. **Any encumbrances over the property/ies mentioned in property description or not known to the Bank/ Secured Creditor.**
8. The Authorised Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel/adjourn/discontinue or vary the

मुख्यमंत्री योगी आज जेवर हवाई अड्डे का लेंगे जायजा

जनसत्ता संवाददाता
नोएडा, 26 नवंबर।

यूपी के मुख्यमंत्री योगी आदित्यनाथ जेवर में बन रहे नोएडा अंतरराष्ट्रीय हवाई अड्डे के कामकाज की प्रगति का गुरुवार को जायजा लेंगे। वह अधिकारियों के साथ समीक्षा बैठक करेंगे। इसके बाद नोएडा के सेक्टर-50 में बने मेदांता अस्पताल का करीब दो बजे शुभारंभ करेंगे।

इससे पहले मुख्यमंत्री गाजियाबाद के एक कार्यक्रम में शामिल होंगे। कयास लगाए जा रहे थे कि डीएससी रोड पर बने भंगेल उपरिगामी मार्ग और नोएडा जंगल ट्रेल का उद्घाटन करेंगे, लेकिन कार्यक्रम में बदलाव के बाद अस्पताल के उद्घाटन के बाद वह दिल्ली रवाना हो जाएंगे। इस बीच उनकी जनप्रतिनिधियों के साथ होने वाली बैठक भी निरस्त कर दी गई है। मुख्यमंत्री का हेलीकाप्टर जेवर के अंतरराष्ट्रीय हवाई अड्डे से उड़ान भरकर नोएडा के सेक्टर-113 में बने हेलीपेड पर उतरेगा। यहां से उनका काफिला सड़क मार्ग से मेदांता अस्पताल जाएगा। जहां वह अस्पताल का निरीक्षण करेंगे। साथ ही चिकित्सकों और पैरामेडिकल कर्मियों के साथ बातचीत करेंगे। अस्पताल में करीब एक घंटे तक मुख्यमंत्री रुकेंगे। सड़क से वापस हेलीपेड आएंगे, यहां से दिल्ली के लिए रवाना हो जाएंगे।

निवेश के नाम पर बुजुर्ग से ठगे 2.38 करोड़

दस से अधिक बार में अलग-अलग बैंक खातों में रकम स्थानांतरित की

जनसत्ता संवाददाता
नोएडा, 26 नवंबर।

सेक्टर-107 स्थित लोटस 300 आवासीय परिसर में रहने वाली एक बुजुर्ग महिला शेयर बाजार के जाल में फंसकर अपनी जीवनभर की जमा पूंजी गंवा बैठीं। निवेश पर भारी मुनाफे का लालच देकर अपराधियों ने सुनियोजित तरीके से उनसे दो करोड़ 38 लाख रुपए ठग लिए। पीड़िता की शिकायत पर साइबर अपराध थाने की पुलिस ने नामजद आरोपियों के खिलाफ धोखाधड़ी की धाराओं में मुकदमा दर्ज कर जांच शुरू कर दी है।

ठगी का शिकार हुईं 62 वर्षीय सुमन बनर्जी, जो पूर्व में अपनी सूचना प्रौद्योगिकी (आइटी) कंपनी चलाती थीं, ने पुलिस को दी गई तहरीर में बताया कि इस पूरे खेल की शुरुआत इसी साल एक सितंबर को हुई। उन्हें अचानक शेयर बाजार से जुड़े एक वाट्सएप समूह का हिस्सा बना दिया गया, जिसका संचालन प्रवीण पटेल नामक व्यक्ति कर रहा था। खुद को बाजार का विशेषज्ञ बताने वाले प्रवीण ने समूह में दावा किया कि वह जल्द ही एक वित्तीय शिक्षण संस्थान (अकादमी) शुरू करने वाला है, जिसके लिए नए लोगों को जोड़ा जा रहा है। सुमन ने जल्दबाजी न दिखाते हुए करीब एक महीने तक समूह की गतिविधियों पर खामोशी से नजर रखी। इस दौरान ठगों ने भरोसा जीतने के लिए समूह में फर्जी मुनाफे की तस्वीरें साझा करना जारी रखा, जिसे देखकर आखिरकार 10 अक्तूबर को सुमन ने भी निवेश करने का फैसला कर लिया। निवेश की इच्छा जताते ही प्रवीण के साथी क्रिस हार्पर ने सुमन से संपर्क साधा और एक फर्जी निवेश वेबसाइट का पता (लिंक) भेजकर उनका पंजीकरण करवा दिया। इसके बाद उनके नाम से एक निवेश खाता खोला गया। झांसे में आकर सुमन ने 10 से अधिक बार में अलग-अलग बैंक खातों में कुल दो करोड़ 38 लाख 77 हजार 126 रुपए स्थानांतरित कर दिए। वेबसाइट पर यह रकम बढ़ती हुई करीब सात करोड़ रुपए दिखने लगी। जब सुमन को पैसों की जरूरत पड़ी और उन्होंने निकासी की कोशिश की, तो लेन-देन विफल हो गया। जब पीड़िता ने पैसे निकालने के लिए ठगों से संपर्क किया, तो उन्होंने नया पैंतरा चला। उनसे कहा गया कि पैसा अब 90 दिन बाद ही निकल सकेगा और अगर पूरा पैसा अभी चाहिए तो कुल राशि का छह फीसद और जमा करना होगा। सुमन ने जब और रकम भेजने से साफ इनकार कर दिया, तो आरोपियों ने उन्हें वाट्सएप समूह से बाहर निकाल दिया।

पीड़िता की शिकायत पर साइबर अपराध थाने की पुलिस ने नामजद आरोपियों के खिलाफ धोखाधड़ी की धाराओं में मुकदमा दर्ज कर जांच शुरू कर दी है।

पीड़िता ने बताया कि इस पूरे खेल की शुरुआत इसी साल एक सितंबर को हुई। उन्हें अचानक शेयर बाजार से जुड़े एक वाट्सएप समूह का हिस्सा बना दिया गया।

लाखों की ठगी के मामले में तीन आरोपी गिरफ्तार

जनसत्ता संवाददाता
नई दिल्ली, 26 नवंबर।

दिल्ली पुलिस के अपराध शाखा के उपायुक्त आदित्य गौतम ने बुधवार को बताया कि अलग-अलग ठगी के मामलों में तीन आरोपियों को गिरफ्तार किया गया है।

आरोपियों की पहचान लक्ष्य, रामवीर और राजेश मंडल के रूप में हुई है। दरसअल, पिछले 27 सितंबर को साइबर पुलिस थाना साउथ वेस्ट में एक व्यक्ति ने शिकायत दी। उसने पुलिस को बताया कि उससे आनलाइन निवेश के नाम पर 33,10,000 की ठगी हुई है। जांच में पुलिस को पता चला कि एक नकली कंपनी बेलक्रेस्ट इंडिया प्राइवेट लिमिटेड के नाम पर कई बैंक खाते धोखे से खोले गए थे। इन अकाउंट पर पूरे भारत में रजिस्टर्ड 57 साइबर फ्राड शिकायतें मिली।

खबर कोना

आइएसआइ के लिए जासूसी के आरोप में अधिवक्ता गिरफ्तार

गुरुग्राम, 26 नवंबर (भाषा)।

नूंह पुलिस ने एक केंद्रीय जांच एजंसी की सूचना के आधार पर एक अधिवक्ता को जासूसी करने और पाकिस्तान की खुफिया एजंसी आइएसआइ को सूचना देने के आरोप में गिरफ्तार किया। अधिकारियों ने बुधवार को यह जानकारी दी। इस वर्ष मेवात क्षेत्र में कथित पाकिस्तानी जासूस को लेकर यह तीसरी गिरफ्तारी है। पुलिस के अनुसार, गिरफ्तार अधिवक्ता की पहचान नूंह जिले के खरखड़ी गांव निवासी रिजवान के रूप में हुई है और वह गुरुग्राम अदालत में वकालत करता है। रिजवान को दो दिन पहले पूछताछ के लिए हिरासत में लिया गया था और अब उसके खिलाफ तावडू सदर थाने में मामला दर्ज होने के बाद उसे गिरफ्तार कर लिया गया है। यहां एक अन्य अधिवक्ता को भी हिरासत में लिया गया है और उसकी भूमिका की जांच की जा रही है। जांच एजंसियों को संदेह है कि रिजवान ने 'इंटर-सर्विसेज इंटेलिजेंस' (आइएसआइ) को संवेदनशील जानकारी दी थी।

भाकियू कार्यकर्ताओं ने कलेक्ट्रेट का किया घेराव

जनसत्ता संवाददाता
ग्रेटर नोएडा, 26 नवंबर।

किसानों से जुड़े मुद्दे हल नहीं होने पर भारतीय किसान यूनियन के कार्यकर्ताओं ने बुधवार को सूरजपुर स्थित कलेक्ट्रेट का घेराव कर प्रदर्शन किया। इस मौके पर राष्ट्रपति को संबोधित दस सूत्रीय ज्ञापन भी डीएम को सौंपा गया। पूर्व निर्धारित कार्यक्रम के तहत भाकियू कार्यकर्ता बुधवार दोपहर कलेक्ट्रेट के पास इकट्ठा हुए। जहां से पैदयात्रा करते हुए कलेक्ट्रेट परिसर में पहुंचे। धरना प्रदर्शन की अध्यक्षता अजीत अधाना और संचालन जिलाध्यक्ष रोबिन नागर ने किया। किसान आंदोलन की सूचना पर पुलिस ने बैरिकेडिंग कर रखी थी,लेकिन कार्यकर्ता अंदर जाने में सफल रहे। किसानों में इस बात पर आक्रोश जताया कि पिछले काफी समय से राष्ट्रीय स्तर पर आवाज उठाई जा रही है, लेकिन शासन-प्रशासन किसानों की मांगों को पूरा नहीं कर रहा।

नोएडा अंतरराष्ट्रीय हवाई अड्डा क्षेत्र में बनेंगे दो दमकल केंद्र

जनसत्ता संवाददाता
ग्रेटर नोएडा, 26 नवंबर।

नोएडा अंतरराष्ट्रीय हवाई अड्डा शुरू होने से पहले वहां की सुरक्षा व्यवस्था और लोगों की जान माल की हानि न हो, इस बात को ध्यान में रखते हुए उत्तर प्रदेश सरकार ने गौतमबुद्धनगर पुलिस कमिश्नरेट को दो नए पुलिस दमकल केंद्र खोलने की अनुमति मिल गई है। पुलिस आयुक्त लक्ष्मी सिंह के मीडिया प्रभारी के अनुसार कमिश्नर गौतमबुद्ध नगर द्वारा नोएडा अंतरराष्ट्रीय हवाई अड्डा तथा यमुना प्राधिकरण क्षेत्र में सुरक्षा एवं आपातकालीन सेवाओं को सुदृढ़ करने के उद्देश्य से दो नए दमकल केंद्रों के निर्माण के लिए प्रदेश सरकार को प्रस्ताव प्रेषित किया गया था। उन्होंने बताया कि उत्तर प्रदेश के मुख्यमंत्री के निर्देश पर उत्तर प्रदेश शासन ने इस प्रस्ताव पर त्वरित संज्ञान लेते हुए यमुना प्राधिकरण क्षेत्र के सेक्टर-32 एवं सेक्टर-18 में दो नए पुलिस केंद्र स्थापित करने के लिए आवश्यक भूमि उत्तर प्रदेश अग्निशमन एवं आपातकालीन सेवा विभाग को हस्तांतरित कर दी है। उन्होंने बताया कि दोनों केंद्रों के निर्माण का कार्य लोक निर्माण विभाग को सौंपा गया है।

विरोध नए श्रम कानूनों के खिलाफ जंतर-मंतर पर बुधवार को विभिन्न श्रमिक संगठनों ने प्रदर्शन किया।

विधानसभा में संविधान दिवस पर समारोह का आयोजन

दुनिया की सर्वश्रेष्ठ राजधानी के रूप में उभरे दिल्ली : उपराष्ट्रपति

जनसत्ता संवाददाता
नई दिल्ली, 26 नवंबर।

राजधानी दिल्ली को उत्कृष्टता का वैश्विक मानक स्थापित करना चाहिए। यह लंदन, वाशिंगटन या किसी और शहर जैसा बनने की नहीं, बल्कि दुनिया की सर्वश्रेष्ठ राजधानी के रूप में उभरनी चाहिए। यह उद्गार बुधवार को उपराष्ट्रपति सीपी राधाकृष्णन ने संविधान दिवस पर दिल्ली विधानसभा में आयोजित समारोह में व्यक्त किए।

इस अवसर पर उपराष्ट्रपति राधाकृष्णन ने संविधान स्वीकृति की 75वीं वर्षगांठ तथा विशेष रूप से संजोकर तैयार की गई 'दिल्ली विधानसभा की प्रस्तुति शताब्दी-यात्रा, वीर विट्ठलभाई पटेल' काफी टेबल बुक का अनावरण भी किया। यह पुस्तक 24 अगस्त 1925 को केंद्रीय विधान सभा के प्रथम भारतीय निर्वाचित अध्यक्ष बने विट्ठलभाई पटेल के 100 वर्ष पूर्ण होने के उपलक्ष्य में तैयार की गई है।

दिल्ली विधानसभा के अध्यक्ष विजेंद्र गुप्ता ने स्वागत उद्बोधन दिया। संविधान दिवस के अवसर पर उपराज्यपाल वीके सक्सेना ने शपथ दिलाई और भारत सरकार द्वारा संविधान के 75 वर्ष पूर्ण होने पर तैयार तीन मिनट की एक लघु फिल्म का भी प्रदर्शन किया गया। उपराष्ट्रपति ने विधानसभा भवन के महत्व पर प्रकाश डालते हुए कहा कि विधानसभा भवन स्वयं बोलते हैं और दैनिक विधायी कार्यवाही वैसी होनी चाहिए जैसी एक लोकतंत्र में अपेक्षित है। उपराष्ट्रपति ने कहा कि यह भवन कभी साम्राज्यवादी विधायी परिषद एवं प्रथम केंद्रीय विधानसभा की ऐतिहासिक कार्यवाहियों का साक्षी रहा है। उपराज्यपाल सक्सेना ने कहा कि संविधान सभा की दूरदर्शिता ने भारत को न्याय, स्वतंत्रता, समानता और बंधुत्व के लोकतांत्रिक मूल्यों की नींव दी। दिल्ली विधानसभा अध्यक्ष विजेंद्र गुप्ता ने कहा कि दिल्ली विधानसभा के भवन से भारत के लोकतांत्रिक एवं संवैधानिक मूल्यों की अनुगूंज प्रारंभ हुई थी। विजेंद्र गुप्ता ने कहा कि संविधान केवल याद करने योग्य ग्रंथ नहीं, बल्कि पालन करने योग्य कर्तव्य है, जो शासन को उत्तरदायी, संवेदनशील और भविष्य केंद्रित बनाता है।

संविधान का सम्मान करना हर भारतीय का कर्तव्य : रेखा गुप्ता

मुख्यमंत्री रेखा गुप्ता ने कहा कि यह संविधान प्रत्येक नागरिक को सम्मान, अधिकार और समान अवसर प्रदान करता है। उन्होंने कहा कि संविधान का सम्मान करना हर भारतीय का कर्तव्य है। उन्होंने कहा कि जो लोग जेब में संविधान लेकर घूमते हैं या उसकी दुहाई देते हैं, उन्हें उसका वास्तविक अध्ययन अवश्य करना चाहिए, क्योंकि इसमें लिखा हर शब्द भारत के लोकतंत्र की आत्मा है। उन्होंने लोगों से आह्वान किया कि शब्दों और कर्मों में अंतर रखने वाली राजनीति को त्यागकर देश के संविधान का सच्चे अर्थों में सम्मान करना चाहिए।

पान मसाला कंपनी के मालिक की बहू ने की आत्महत्या

अपने अंतिम लिखित संदेश में पति को बताया जिम्मेदार

जनसत्ता संवाददाता
नई दिल्ली, 26 नवंबर।

वसंत विहार थाना क्षेत्र में एक मशहूर पान मसाला कंपनी के मालिक की बहू दीप्ति चौरसिया (38) ने मंगलवार को अपने घर में फंदा लगाकर आत्महत्या कर ली। दोपहर करीब 12 बजे सूचना मिलने के बाद पुलिस मौके पर पहुंची और उन्हें पंखे से लटका पाया। तुरंत सफदरजंग अस्पताल ले जाया गया, जहां डाक्टरों ने मृत घोषित कर दिया। दीप्ति की शादी वर्ष 2010 में हरप्रीत चौरसिया से हुई थी।

पुलिस ने बुधवार को बताया कि घटनास्थल से छानबीन करने पर एक सुसाइड नोट और डायरी मिली है, जिससे संकेत मिलता है कि दीप्ति के अपने पति हरप्रीत चौरसिया के साथ संबंध ठीक नहीं चल रहे थे। फिलहाल पुलिस ने नोट व डायरी को कब्जे में ले लिया है। दक्षिणी जिला पुलिस के एक वरिष्ठ अधिकारी ने बताया कि घटनास्थल से क्राइम और एफएसएल की टीमों ने सबूत जुटाए हैं और सफदरजंग अस्पताल में मेडिकल बोर्ड से शव का पोस्टमार्टम करवाने के बाद परिजनों को सौंप दिया गया है। पुलिस इस मामले में आगे की कानूनी कार्रवाई कर रही है। अधिकारी ने बताया कि जांच में पता चला कि पति-पत्नी अलग-अलग घरों में रह रहे थे। पुलिस को जो सुसाइड नोट मिला है। उसमें महिला ने वैवाहिक संबंधों में तनाव की बात कही थी। नोट में लिखा है कि अब और सहन नहीं होता। उसके पति के साथ नियमित रूप से झगड़ों का कई बार जिक्र किया गया है। पुलिस ने बताया कि उनके दो बच्चे हैं और वह गृहणी थीं। फिलहाल सुसाइड नोट व डायरी की जांच कराई जा रही है।

वहीं, दीप्ति के भाई ऋषभ ने कई गंभीर आरोप लगाए हैं। उन्होंने बयान दिया कि उनकी बहन का जीजा के साथ संबंध अच्छे नहीं थे। इस कारण वह अलग रह रही थीं। साल 2011 में जब उनकी बहन गर्भवती थी, तब भी दीप्ति को प्रताड़ित किया गया था। उसके साथ ससुराल वालों ने मारपीट की थी।

पुलिस ने बताया कि जांच में पता चला कि पति-पत्नी अलग-अलग घरों में रह रहे थे। पुलिस को जो सुसाइड नोट मिला है। उसमें महिला ने वैवाहिक संबंधों में तनाव की बात कही थी। नोट में लिखा है कि अब और सहन नहीं होता।

अनुसूची-I - प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

डीईई सीईई कोल कैरियर प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु
प्रासंगिक विवरण

1.	कार्पोरेट देनदार का नाम	डीईई सीईई कोल कैरियर प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	02/05/2008
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	आरओसी – दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U10101DL2008PTC177579
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: एस–193, पांडव नगर, पूर्वी दिल्ली, नई दिल्ली, भारत, 110092
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	21.11.2025 (सीआईआरपी आदेश 25.11.2025 को मेल के माध्यम से प्राप्त हुआ)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	20.05.2026 (दिवालियापन प्रारंभ तिथि से 180 दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	सत्य प्रकाश गुप्ता IBBI/IPA-001/IP-P00737/2017-2018/11234
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है।	पता: केवीडीएस एंड कंपनी 808, इरोस अपार्टमेंट, 56 नेहरू प्लेस, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110019 ईमेल: spgfinance@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	पता: 405, नई दिल्ली हाउस, 27 बाराखंभा रोड, कनॉट प्लेस, नई दिल्ली, 110001 ईमेल: cirpdccoal@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	09.12.2025
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	आईआरपी के पास उपलब्ध जानकारी के अनुसार लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	आईआरपी के पास उपलब्ध जानकारी के अनुसार लागू नहीं
14.	(क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	वेब लिंक– https://www.ibbi.gov.in/home/downloads भौतिक पता: लागू नहीं

सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, नई दिल्ली पीठ (कोर्ट V) ने 21.11.2025 को **डीईई सीईई कोल कैरियर प्राइवेट लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है। **(25.11.2025 को मेल के माध्यम से आदेश प्राप्त हुआ)।**

डीईई सीईई कोल कैरियर प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह्न किया जाता है कि प्रविष्टि सं. 10 के सामने उल्लेखित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल को 09.12.2025 तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

हस्ता/–
सत्य प्रकाश गुप्ता
अंतरिम समाधान पेशेवर
मैसर्स डीईई सीईई कोल कैरियर्स प्राइवेट लिमिटेड
IBBI/IPA-001/IP-P00737/2017-18/11234
एएफए वैधता: 31.12.2025 तक

दिनांक: 27.11.2025
स्थान: नई दिल्ली

गौतमबुद्ध नगर में 25 नए प्रदूषण जांच केंद्र खुलेंगे

हर्ष मिश्रा
नोएडा, 26 नवंबर।

दिल्ली-एनसीआर में वायु गुणवत्ता लगातार गिरती जा रही है। खासकर गौतमबुद्धनगर लंबे समय से खराब हवा वाले शहरों में शीर्ष पर बना हुआ है।

विशेषज्ञों के अनुसार, वाहनों से निकलने वाला धुआं प्रदूषण का बड़ा कारण है। इसी को देखते हुए परिवहन विभाग अब बड़ा कदम उठाने की तैयारी में है। जिले में 25 नए प्रदूषण जांच केंद्र स्थापित किए जाएंगे, जिससे वाहन चालकों को प्रदूषण नियंत्रण प्रमाणपत्र (पीयूसी) बनवाने में काफी सहूलियत मिलेगी।

परिवहन विभाग जल्द ही इन नए प्रदूषण जांच केंद्रों के लिए जगह चिह्नित करेगा। इसके बाद इन जगहों पर केंद्र खोलने के लिए लोगों से आवेदन मांगे जाएंगे। आवेदनों के अनुसार, केंद्रों के लाइसेंस लोगों को सौंपे जाएंगे। जाहिर है कि लगातार वाहनों के पंजीकरण में तेजी देखने को मिल रही है। जिले में इस समय लगभग 11.70 लाख वाहन पंजीकृत हैं, जिनकी जांच के लिए केवल 136 सक्रिय प्रदूषण जांच केंद्र ही उपलब्ध हैं। केंद्रों की कमी के चलते पीयूसी लेने वाले वाहन चालकों की संख्या तेजी से घट रही है। फिलहाल करीब 70 हजार वाहन बिना पीयूसी के सड़कों पर दौड़ रहे हैं, जो नियमों का सीधा उल्लंघन है। बिना प्रदूषण जांच के वाहन चलाने पर 10,000 रुपए तक के चालान का प्रावधान है। पिछले कुछ महीनों में 21 केंद्र बंद हो गए हैं क्योंकि संचालकों ने लाइसेंस का नवीनीकरण नहीं कराया।

हवा में 30-35 फीसद तक जहर घोल रहे वाहन

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी रितेश तिवारी बताते हैं कि गौतमबुद्ध नगर में रोजाना 30-35 फीसद तक केवल वाहनों के संचालन से ही प्रदूषण उत्पन्न होता है। इसके बाद निर्माण कार्य इसका कारण माने जाते हैं। ऐसे में वाहनों की समय पर प्रदूषण जांच बेहद ही जरूरी है। जिससे हवा में जहर घोलने वाले वाहन सड़कों पर संचालित न हो सकें।

प्रदूषण जांच केंद्र खोलने के लिए कवायद शुरू की गई है। जल्द ही इच्छुक लोग इसके लिए आवेदन कर पाएंगे। जिले में केंद्रों की संख्या में इससे इजाफा होगा।
- नंद कुमार, एआरटीओ

संकट बैंक से ऋण लेने या बेचने पर रोक, सात सौ से ज्यादा फ्लैटधारकों को नोटिस

धारा-10 बनी नोएडा के आबंटियों के गले की फांस

आशीष दुबे
नोएडा, 26 नवंबर।

सेक्टर-34 में रहने वाले राहुल शर्मा की बैंक से ऋण लेने की योजना धारा-10 नोटिस के कारण ठप हो गई। जब उन्होंने प्राधिकरण से फ्लैट बंधक रखने की मंजूरी (मार्गेज परमीशन) के लिए आवेदन किया, तो पता चला कि उनके फ्लैट में अवैध रूप से अतिरिक्त निर्माण किया गया है। नोएडा प्राधिकरण के अधिकारी ने बताया कि ऐसे मामलों में बंधक मंजूरी नहीं दी जा सकती। यह मामला केवल राहुल शर्मा तक सीमित नहीं है।

प्राधिकरण ने करीब 700 से अधिक आबंटियों को धारा-10 का नोटिस जारी किया है। यह नोटिस तब जारी होता है, जब किसी फ्लैट या मकान में नक्शे के विपरीत निर्माण या अवैध रूप से अतिरिक्त निर्माण किया गया हो। नोटिस के जरिए आबंटियों को बताया गया है कि अवैध निर्माण को तोड़ा जाए या नियमित कराया जाए। नोएडा प्राधिकरण अधिकारी पट्टा प्रलेख (लीज डीड) और नियम-शर्तों (बायलाज) को ध्यान में रखकर धारा-10 और अन्य अवैध निर्माणों को नियमित करने के लिए नीति तैयार कर रहे हैं।

प्रारंभिक मसविदा तैयार कर शासन को भेजा जाएगा, ताकि शहर में बढ़ रहे अतिक्रमण को रोका जा सके और धारा-10 के मामलों का निपटारा किया जा सके। धारा-10 नोटिस जारी होने के बाद आबंटियों के लिए फ्लैट बेचने और बैंक से ऋण लेने की प्रक्रिया रुक जाती है।

केवल अतिक्रमण हटाने और प्राधिकरण द्वारा एनओसी जारी होने के बाद ही यह कार्यवाही पूरी की जा सकती है। धारा-10 नोटिस विशेष रूप से सेक्टर-12, 22, 34, 71 जैसी आवासीय सोसाइटियों के साथ-साथ ग्रुप हाउसिंग सेक्टर-28, 29, 37 के फ्लैटों में जारी किए गए हैं। ये सोसाइटियां नोएडा प्राधिकरण द्वारा विकसित की गई हैं, जिसमें 5,000 से अधिक फ्लैट शामिल हैं।

दिल्ली की तर्ज पर जुर्माना लगाकर नियमितीकरण का हो सकता है विकल्प

मौजूदा नीति के तहत धारा-10 के आबंटियों को नियमित करना मुश्किल है। इस मामले पर नोएडा विधायक पंकज सिंह ने मुख्यमंत्री से मुलाकात कर, लोगों को जल्द समाधान होने का आश्वासन दिया है। दिल्ली की तर्ज पर जुर्माना लगाकर नियमितीकरण के विकल्पों को तलाशा जा रहा है। फेडरेशन आफ नोएडा रेजिडेंट्स वेलफेयर एसोसिएशन (फोनरवा) ने इस मामले पर जांच समिति गठित कर कार्रवाई रोकने की मांग की है। इस मामले पर प्राधिकरण एसीईओ का कहना है कि धारा-10 के नोटिसों पर आए जवाब समेत अन्य विकल्पों के जरिए नीति बनाने की कोशिश की जा रही है।